

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 22.11.2007

The Meeting No. 33/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 22.11.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
2.	Shri Shaish Kumar, Indl.Advisor	DIPP
3.	Sh. Rajinder Pal Singh, DDG	DGFT
4.	Sh.Kuldeep Singh, Asstt.Director	O/o DC(MSME)

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(TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.32/AM08 held on 15.11.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 33/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 33/84-ALC3/2007 **MEETING DATE** : 22.11.2007

1	Case No.:1/29/84-ALC3/2007	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:33/84-ALC3/2007 22.11.2007	Status:Rejected
	HQ File :01/84/050/00183/AM08/	RLA File :04/24/040/00246/AM08/	Lic.No/Date:0410091297 03.10.2007	
	<p>Decision : Committee considered the case as per Agenda and observed that DC(MSME) has called for certain information/documents from the firm vide their letter dated 26.10.2007 which have not been furnished so far. In view of above Committee decided to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:2/29/84-ALC3/2007	Party Name:FERRE TERRO INDIA PVT.LTD.,	Meet No/Date:33/84-ALC3/2007 22.11.2007	Status:Deferred
	HQ File :01/84/050/00184/AM08/	RLA File :05/24/040/00475/AM08/	Lic.No/Date:0510210001	Defer

2		04.10.2007	Date:06.12.2007
Decision :Committee considered the case as per Agenda and observed that the information and sample of export product called for from the firm vide DGFT letter dated 16.11.2007 is still awaited. It was decided to defer the case for re-listing on 6.12.2007.			

3	Case No.:4/29/84-ALC3/2007	Party Name:G. D. ENTERPRISE	Meet No/Date:33/84-ALC3/2007 22.11.2007	Status:Deferred
	HQ File :01/84/050/00186/AM08/	RLA File :02/24/040/00193/AM08/	Lic.No/Date:0210105068 09.10.2007	Defer Date:06.12.2007
	Decision : Committee considered the case as per Agenda and observed that the information called for from the firm vide DGFT letter dated 16.11.2007 is still awaited. It was decided to defer the case for re-listing on 6.12.2007.			

4	Case No.:5/29/84-ALC3/2007	Party Name:KABADI CHIKNAGUSA & SONS	Meet No/Date:33/84-ALC3/2007 22.11.2007	Status:Approved.
	HQ File :01/84/050/00187/AM08/	RLA File :07/24/040/00485/AM08/	Lic.No/Date:0710053737 10.10.2007	
	Decision : Committee considered the case as per Agenda and felt that to manufacture fabric from yarn a wastage of not more than 5% can be justified. Accordingly it was decided to ratify the Advance Authorisation in question by allowing 11550 kgs. of import item. The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They may also be asked to forward a copy of application of the firm for record.			

Manual Cases.

Case No.709	M/s. V and S International P. Ltd., Gurgaon.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/851/AM-08/DES-V

Ratification of input output norms against Advance Authorisation No. 0510208691 dt. 7.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009

RLA, CLA, New Delhi. Ref. No.05/24/40/437/AM08.

Committee considered the case as per Agenda and based on the written recommendations of DC(MSME) conveyed vide their UO No.37(5)/96/07-08/Hosy. dated 22.11.2007 decided to ratify the Advance Authorisation in question as per details given below:-

Export Product	Export Qty.	Import Item	Import Qty.allowed per piece
Girl's Skirts 98% Cotton 2% Elastane Woven Girl's Skrts. Style No.38472	4001.000 Pcs.	i) 98% Cotton 2% Elastane Woven Dyed Fabrics 21W Stretch Cord Width 56/57" GSM : 265 +/- 10%. ii) 98% Cotton/2% Elastane Woven Dyed Fabrics 21W Stretch Cord with all over Embroidery Width 56/57" cutable Width 52/53" GSM : 265 +/- 10%.	0.70 sq.mtrs/ 0.44 sq.mtrs
Girl's Dress 98% Cotton /2% Elastane Woven Girl's Dress. Style No.38470	2400.000 Pcs.	i) 98% Cotton 2% Elastane Woven Dyed Fabrics 21W Stretch Cord Width 56/57" GSM : 265 +/- 10%. ii) 98% Cotton/2% Elastane Woven Dyed Fabrics 21W Stretch Cord with all over Embroidery Width 56/57" cutable Width 52/53" GSM : 265 +/- 10%.	0.95 Sq.Mtrs. 0.48 sq.mtrs.

The GSM should match in both import and export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.710 M/s. Scorpis Apparels Pvt. Ltd., Faridabad.

NC 33/08 dt. 22.11.2007 F.No. 01/84/162/849/AM-08/DES-V

Ratification of input output norms against Advance Authorisation No. 0510208849 dt. 12.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009

RLA, CLA, New Delhi. Ref. No.05/24/40/470/AM08.

Decision: Committee considered the case as per Agenda and handed over a copy of application of the firm to the representative of DC(MSME) present in the meeting for examination and comments. The case stands deferred for re-listing on 20.12.2007.

Case No.711	M/s. Reliance Dyeing Works, Tirupur.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/832/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 3210036398 dt. 11.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Coimbatore. Ref. No.32/24/40/046/AM08.	
DECISION:- Committee considered the case as per Agenda and handed over a copy of application of the firm to the representative of DC(MSME) present in the meeting for examination/comments. DC(MSME) was advised to call for necessary details/information from the firm. The case stands deferred for re-listing on 20.12.2007.	

Case No.712	M/s. Richa & Co., New Delhi.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/850/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510208771 dt. 10.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.05/24/40/464/AM08.	

Decision: Committee considered the case as per Agenda and observed that that CAD furnished by the firm is not accompanied with the drawing, design, style No. and calculation sheet, in the absence of which it is not possible to compute the requirement of inputs. The Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.713	M/s. Richa Global Export Pvt. Ltd., New Delhi.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/224/AM-08/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510202681 dt. 19.4.2007.- under Para 4.7 of HBP(Vol.1)2004-2009	
RLA,CLA, New Delhi Ref. No.05/24/40/026/AM08	

Decision: Committee considered the case as per Agenda and observed that Advance Authorisation in this case has already been ratified based on the written recommendation of DC(MSME) conveyed vide their UO No.37(5)/65/07-08/Hosy. dt. 14.8.2007 but in the comments of Textile Commissioner, Mumbai conveyed vide their letter dated 5.10.2007, there was some variation in the inputs. It was decided to re-examine the case. Committee perused the comments of TC, Mumbai and observed that the firm had submitted only two samples viz. men's pants and jacket without hood against six export products given in the Advance Authorisation. The quantity assessed by TC,Mumbai were based on these samples. However, DC(MSME) has taken into consideration samples of each export item mentioned in the Advance Authorisation and have given quantity of inputs based on measurement, sample, construction details and CAD etc.

Committee after detailed deliberations decided to ratify the Advance Authorisation issued in this case based on the written recommendations of DC(MSME) given vide their UO dated 14.8.2007.

The RLA shall be advised to take necessary action as per minutes of NC Meeting No.19/08 dt. 16.8.2007,subject to compliance of other usual conditions.

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Case No.714	M/s. Shahi Export House, New Delhi.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/391/AM-04/DES-V
Re-fixation of input output norms against Advance Licence No. 0510101888 dt. 11.9.2003.	
RLA, CLA, New Delhi. Ref. No.05/88/40/335/AM04.	

Decision:- Committee considered the case as per Agenda and observed that the then DC(SSl) had recommended 2.55 sq.mtrs. of 65% polyester 35% cotton yarn dyed fabric GSM 105 for export of per piece of Gent's half sleeve shirt and 2.38 sq.mtrs of 100% Linen fabric GSM 265 per piece of Ladies trouser vide their written recommendation conveyed on 29.9.2004. However, DC(MSME) have sent revised comments vide their UO No.37(5)/173/03-04/Hosy. dt. 31.10.2007 which are based on style no. after examination of samples, etc.

Committee after detailed deliberation decided to ratify the Advance Licence issued in this case as per details given below for regularisation purpose only:-

Export Product	Export Qty.	Import Item	Import Qty. allowed
Ladies Trousers made of 100% Linen Fabric GSM 260 (Tolerance +/- 10%).	10961.000 Pcs.	100% Linen Fabric GSM 260 (Tolerance +/- 10%).	2.60 Sq.Mtrs./pc.
Gents Half Sleeve Shirt made of 65% Polyester 35% Cotton Yarn Dyed Fabric GSM 105 (Tolerance +/- 10%).	6027.000 Pcs.	65% Polyester 35% Cotton Yarn Dyed Fabric GSM 105 (Tolerance +/- 10%).	2.70 Sq.Mtrs./pc.

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They should also check that the firm has given style no. C-H-CHEC-C 130 for item No.1 and style No.T 48384 for item No.2 in the export documents.

Case No.715	M/s. Shahi Export Pvt. Ltd., Bangalore.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/509/AM-06/DES-V
Re-fixation of input output norms against Advance Licence No. 0710041372 dt. 9.11.2005.	
RLA, Bangalore. Ref. No.07/81/40/007/AM06.	

Decision: Committee considered the case as per Agenda and observed that ALC in its meeting held on 1.12.2005 had decided to allow import of inputs @0.6 sq.mtrs. per piece. Committee perused the comments of DC(SSi) furnished vide their UO No.37(5)/218/2005-06/Hosy. dt. 9.2.2006 and decided to ratify the advance licence issued in this case as per the following details:-

Export Product	Export Qty.	Import Item	Import Qty. allowed.
Ladies Camisole made of 55% Linen 45% Viscose Fabric - 200 (Tolerance +/- 10%).	47638.000 Pcs.	55% Linen 45% Viscose Fabric GSM - 200 (Tolerance +/- 10%).	0.83 Sq.Mtrs./pc.

The GSM should match both in import and export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.716	M/s. Shahi Export House, New Delhi.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/294/AM-05/DES-V
Re-fixation of input output norms against Advance Licence No. 0510139665 dt. 4.10.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, CLA, New Delhi. Ref. No.05/88/40/167/AM05.	

Decision:- Committee considered the case as per Agenda and observed that ALC in its meeting held on 3.2.2005 had decided to allow import of inputs @0.6 sq.mtrs. per piece. Committee perused the comments of DC(SSi) furnished vide their UO No.37(5)/92/2007-08/Hosy. dt. 31.10.2007 and decided to ratify the advance licence issued in this case as per the following details:-

Export Product	Export Qty.	Import Item	Import Qty. allowed.
Camisole for Ladies made of	29494.000	96% Cotton 4% Spandex	0.80

96% Cotton 4% Spandex Fabric GSM 100 (Tolerance +/- 10%).	Pcs.	Fabric GSM 100 (Tolerance +/- 10%).	Sq.Mtrs./pc.
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The GSM should match both in export and import.
The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.717	M/s. RR Leather Products Pvt. Ltd., Chennai.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/065/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0410089616 dt. 25.5.2007.	
RLA, Chennai. Ref. No.04/24/40/059/AM08.	

Decision:- Committee considered the case as per Agenda and based on the written recommendation of DC(MSME) conveyed vide their UO No. 37(5)/97/07-08/Hosy. dt. 19.11.2007 decided to ratify Advance Authorisation issued in this case as per the following details:-

Export Product	Export Qty.	Import Item	Import Qty.allowed
Mens Woollen Jacket 80% Wool, 10% Nylon & 10% Polyester. Syle No.3442254B	300.000 Pcs.	Wool Fabric Poldo 80% Wool, 10% Nylon & 10% Polyester-59" – Color Charcoal. GSM 373+/- 10%	3.22 Sq. Mtrs./pc.
		Outer Lining – 100% Polyester Woven Fabric Printed – 59".	1.75 Sq. Mtrs./pc.
		Outer Lining 100% Polyester Woven Fabric – 58".	0.58 Sq. Mtrs/pc.
		Non Woven Interlining Fusible 100% Polyester.	1.63Sq. Mtrs./pc.
		Tape 1" – 100% Polyester.	2.95Meters/pc.
		Buttons 36L & 8 MM.	Net to net(8 pcs..pc.
		Hanger # 2214 – 19".	Net to net 1 Pcs./pc.

The GSM should match both in import and export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.718	M/s. RR Leather Products Pvt. Ltd., Chennai.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/087/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0410090091 dt. 25.6.2007.	
RLA, Chennai. Ref. No.04/24/40/114/AM08.	

Decision:-Committee considered the case as per Agenda and based on the written recommendation of TC, Mumbai conveyed vide their letter No.18/2830/07/EP.II/125 dt. 15.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty.allowed per piece.
Ladies Woollen Jacket (Multi Style) 100% Wool Vesta Art 2-499- 60" Color-Black & 80% Wool, 20% Nylon Lindsey – 59" Color-Winter White.	11150.000 Pcs.	Wool Fabric 100% Wool Vesta – Art : 2-499 Width 60" – Color – Black.	4.11 Sq. Mtrs.
		Lining Material 100% Polyester Twill E 2090CH-152 CMS – Color – Black.	2.41 Sq. Mtrs.
		Non Woven Interlining Fusible 100% Polyester	1.52 Sq. Mtrs.
		Tape 1.25" – Color – Graphite & Ant Brass.	2.2 Meter.
		Shoulder Pad DT 11 Woman & SK2 White.	1 Pair.
		Sleeve Head NP210 White	1 Pair.

		Thread	386.74 mtrs.
		Poly Bags 52", 42" & 48".	1 No.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.719	M/s. RR Leather Products Pvt. Ltd., Chennai.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/059/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0410089546 dt. 22.5.2007.	
RLA, Chennai. Ref. No.04/24/40/057/AM08.	

Decision::- Committee considered the case as per Agenda and based on the written recommendation of TC, Mumbai conveyed vide their letter No.18/2784/07/EP.II/131 dt. 15.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty.allowed per piece
Mens Woollen Jacket 80% Wool, 10% Nylon & 10% Polyester.	324.000 Pcs.	Wool Fabric Poldo 80% Wool, 10% Nylon & 10% Polyester-59" – Color Charcoal.	3.49 Sq. Mtrs.
		Outer Lining – 100% Polyester woven fabric Printed – 58".	1.92 Sq. Mtrs.
		Outer Lining 100% Polyester	0.59 Sq. Mtrs.

		woven fabric width – 58”.	
		Non Woven Interlining Fusible 100% Polyester	1.70 Sq. Mtrs.
		Tape 1” – width 100% Polyester	2.80 Meters.
		Buttons 36L & 8 MM.	8 Nos.
		Hanger # 2214 – 19”.	1 No.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.720	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/097/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510205779 dt. 4.7.2007.	
RLA, CLA, New Delhi. Ref. No.05/24/40/270/AM08.	

Decision:- Committee considered the case as per Agenda and based on the written recommendation of TC, Mumbai conveyed vide their letter No.18/2864/07/EP.II/263dt. 23.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty. allowed
Ladies Top Made of 92% Cotton 8% Spandex Jersey Dyed Knitted Fabric GSM 145 +/- 10% Variation.	68000.000 Pcs.	92% Cotton 8% Spandex Jersey Dyed Knitted Fabric GSM 145 +/- 10% Variation.	0.199 kgs. or (1.37 sq.mtrs)

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.721	M/s.Alok Industries Ltd
NC 33/08 dt.22.11.2007	F.NO.1/84/50/536/AM07 -DES-V
Advance Authorization No 0310421799 dt.02.03.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Mumbai Ref.No.03/94/040/1386/AM07	

Decision:- Committee considered the case as per agenda and observed that a similar case of the firm has earlier been ratified on the basis of written recommendations of Textile Commissioner, Mumbai. It was decided to ratify the Advance Authorisation issued in this case on repeat basis as per details given below:-

Export Product	Export Qty. (kg.)	Import Product	Import Qty.allowed per Kg. of Export product.
60% Cotton 40% Polyester Processed Made –Ups.(Bed Sheet etss in various sizes such as Full, Twin, Queen, King and Standard Pillowcase Pairs)	615000,000	60% Cotton 40% Polyester Combed 45's Yarn. 2. Starch 3.Poly Vinyl Alcohol 4.Acetic Acid 98% 5.Caustic Soda Lye. 6.Hydrogen Peroxide 7.Surfactants	a)1.090 Kgs. b) 5% on the weight of a warp yarn c)1% PVA on the weight of warp yarn. d) 0.0100 Kgs. e) 0.050 Kgs. f) 0.012 Kgs. g) 0.0094 Kgs.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.722	M/s.Spank Marketing & Services Pvt.Ltd., N.Delhi
NC 33/08 dt.22.11.2007	F.NO.01/84/162/342/AM08/DES-V
Export of Stripe Satin (Stripe Size 5 MM), etc. against import of F/! Duvet, King Duvet, Queen Flat Sheet, etc.	

Advance Authorization No.0510202961 dt. 26.4.2007 – under Para 4.7 of HBP(Vol1)2004-2009.

R.A Ludhiana, Ref.No.05/24/40/022/AM08

Decision:- Committee considered the case as per Agenda and observed that TC, Mumbai vide their letter No.PF.38(45)/2007/Wvg./17 dt. 4/8.10.2007 has recommended wastage of 2% on the inputs. Committee decided to ratify the Advance Authorisation issued in this case by allowing import item @1.02 kg/kg of export product.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall call for weight of each export product separately before taking action in the matter.

Case No.723	M/s. RSWMLtd., Bangalore.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/636/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0710052888 dated 14.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision:- Committee considered the case as per Agenda and observed that and based on the written recommendation of TC, Mumbai conveyed vide their letter No.18/2873/07/EP.II/311dt. 26.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty.allowed per piece.
1). Big Boys Patch Work Shorts.	4898.000 Dozens.	1). 100% Cotton Poplin Yarn Dyed Woven Fabrics, Width 58 inches, GSM 108.	1.32 Sq. Mtrs.
	4280.000 Dozens.		0.071 Sq. Mtrs.
2). Little Boys Patch Work		2). 100%	0.7366 sq.mtrs
			0.071 sq.mtrs.

Shorts.		Cotton Poplin Yarn Dyed Woven Fabrics, Width 56 inches, GSM 120. 1). 100% Cotton Poplin Yarn Dyed Woven Fabrics, Width 58 inches, GSM 108. 2) 100% Cotton Poplin Yarn Dyed Woven Fabrics, Width 56 inches, GSM 120.	
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The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.724	M/s. V and S International (P) Ltd., Gurgaon.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/586/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510205825 dated 5.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision:- Committee considered the case as per Agenda and based on the written recommendation of TC, Mumbai conveyed vide their letter No.18/2860/07/EP.II/299dt. 25.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty.allowed per piece
Girl's Skirts 98% Cotton 2% Elastane Woven Girl's Skirts.	12515.000 Pcs.	i) 98% Cotton 2% Elastane Woven Dyed Fabrics 98% Cotton 2% Elastane Woven Dyed Fabrics 21W Stretch Cord Width : 57/58" GSM : 265(+),(-) 10%.	0.723 Sq. Mtrs.
		ii) 98% Cotton 2% Elastane Woven Dyed Fabrics 98% Cotton 2% Elastane Woven Fabrics 21W Stretch Cord with allover Embroidered, Fabric Width : 57/58" (Cutable Width 53/54") GSM : 265(+),(-) 10%.	0.42 sq.mtrs.

Girl's Dress 98% Cotton 2% Elastane Woven Girl's Dress.	9085.000 Pcs.	i) 98% Cotton 2% Elastane Woven Dyed Fabrics 98% Cotton 2% Elastane Woven Dyed Fabrics 21W Stretch Cord Width : 57/58" GSM : 265(+),(-) 10%. ii) 98% Cotton 2% Elastane Woven Dyed Fabrics 98% Cotton 2% Elastane Woven Fabrics 21W Stretch Cord with allover Embroidered, Fabric Width : 57/58" (Cutable Width 53/54") GSM : 265(+),(-) 10%	0.72 Sq. Mtrs. 0.405 sq.mtrs.
Girl's Dress 98% Cotton 2% Elastane Woven Girl's Dress.	6630.000 Pcs.	i) 98% Cotton 2% Elastane Woven Dyed Fabrics 98% Cotton 2% Elastane Woven Dyed Fabrics 21W Stretch Cord Width : 57/58" GSM : 265(+),(-) 10%. ii) 98% Cotton 2% Elastane Woven Dyed Fabrics 98% Cotton 2% Elastane Woven Fabrics 21W Stretch Cord with allover Embroidered, Fabric Width : 57/58" (Cutable Width 53/54") GSM : 265(+),(-) 10%	0.95 sq.mtrs. 0.44 sq.mtrs.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.725	M/s. Rubinsha Exports Pvt. Ltd., Mumbai.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/116/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310437277 dt. 24.7.2007.	
RLA, Mumbai. Ref. No.03/95/40/373/AM08.	

Decision: Committee considered the case as per agenda and based on the written recommendation of TC, Mumbai conveyed vide their letter No.18/2836/07/EP.II/289dt. 24.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty.allowed per piece.
Girls Anoraks 100% Cotton Twill, 58/59", 275 GSM +/- 3%.	1430.000 Pcs.	100% Cotton Twill, 58/59", 275 GSM +/- 3%.	2.24 Sq. Mtrs.
		100% Polyester Polar Fleece, 58/60", 260 GSM +/- 5%.	2.24 Sq. Mtrs.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.726	M/s. Rubinsha Exports Pvt. Ltd., Mumbai.
NC 33/08 dt. 22.11.2007	F.No. 01/84/50/117/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310437281 dt. 24.7.2007.	
RLA, Mumbai. Ref. No.03/95/40/375/AM08.	

Decision: Committee considered the case as per agenda and based on the written recommendation of TC, Mumbai conveyed vide their letter

No.18/2835/07/EP.II/291dt. 24.10.2007 decided to ratify the Advance Authorisation issued in this case with the following details:-

Export Product	Export Qty.	Import Item	Import Qty. allowed per piece.
Children Anoraks 100% Polyester Micro Twill Peached 58/60", 120 GSM +/- 3%.	1600.000 Pcs.	100% Polyester Micro Twill Peached 58/60", 120 GSM +/- 3%.	1.68 Sq. Mtrs.
		100% Polyester 190T Teffeta P/Dyed 58/60", 70 GSM +/- 5%.	1.07 Sq. Mtrs.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.727	M/s.Loyal Textile Mills Ltd.
NC 33/08 dt.22.11.2007	F.NO.1/84/162/926/AM08 -DES-V
Export of Mill made industrial works wear woven garments..	
Advance Authorization No No.3510022041 dt.25.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Madurai Ref.No.35/24/040/34/AM08	

Decision:- Committee considered the case as per Agenda and decided to call for proof of processing from fibre stage and copy of industrial licence from the firm. The case stands deferred for re-listing on 20.12.2007.

Case No.728	M/s.Loyal Textile Mills Ltd.
NC 33/08 dt.22.11.2007	F.NO.1/84/162/925/AM08 -DES-V
Advance Authorization No No.3510022063 dt.26.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Madurai Ref.No.35/24/040/33/AM08	

Decision: Committee considered the case as per Agenda and decided to call for proof of processing from fibre stage and copy of industrial licence from the firm. The case stands deferred for re-listing on 20.12.2007.

Case No.729	M/s.CIL Textile Pvt Ltd
NC 33/08 dt.22.11.2007	F.NO.1/84/162/890/AM08 -DES-V
Export of Stretched Canvas.	
Advance Authorization No No.1110016215 dt.16.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Bhopal Ref.No.11/24/040/37/AM08	

Decision: Committee considered the case as per Agenda and observed that the firm has not given botanical name of import item, material balancing and calculation sheet, in absence of which it is not possible to compute the requirement of inputs. In view of the Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.730	M/s.Loyal Textile Mills Ltd.
NC 33/08 dt.22.11.2007	F.NO.1/84/162/927/AM08 -DES-V
Export of Mill made industrial works wear woven garments..	
Advance Authorization No No.3510022042 dt.25.10.2007 – under Para 4.7 of HBP(Vol1)2004-	

2009.
R.A Madurai Ref.No.35/24/040/35/AM08

Decision:- Committee considered the case as per Agenda and decided to call for proof of processing from fibre stage and copy of industrial licence from the firm. The case stands deferred for re-listing on 20.12.2007.

Case No.731	M/s.Lastolite Imaging solutions Pvt. Ltd
NC 33/08 dt.22.11.2007	F.NO.1/84/162/928/AM08 -DES-V
Export of Cubelite made out of synthetic fabric.	
Advance Authorization No No.0410091599 dt.16.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Chennai Ref.No.04/24/040/257/AM08	

Decision:- The NC considered the case as per the agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs with a wastage of 20% for export of 4 ft. cubelite, 30% for export of 2 ft. cubelite and 40% for export of 3ft. cubelite in the 60 inches width of running fabric on repeat basis.

Export item	Export Qty.	Import item	Qty. allowed
1.Cubelite made out of Nylon Taffeta Coated Synthetic Fabric, Size: 2 Ft. Style Code: A2486	1050 Pcs	Synthetic Fabric, Nylon Taffeta Coated Fabric – 1) for Size: 2 Ft.	1) 3769.50 Sq mtrs.
		2) for Size: 3 Ft.	2) 8060 Sq mtrs
2.Cubelite made out of Nylon Taffeta Coated Synthetic Fabric, Size: 3 Ft.	1000 nos.	3) for Size: 4 Ft.	3) 3816.250 Sq mtrs.

Code : A3686 3. Cubelite made out of Nylon Taffeta Coated Synthetic Fabric, Size: 4 Ft. Style Code: A4886	400 Pcs		
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RLA shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year on repeat basis and such adhoc norms fixed shall be published on the official website for information of the exporters.

Case No.732	M/s.Cotton Word
NC 33/08 dt.21.11.2007	F.NO.1/84/50/141/AM08 –DES/V
Export of 100% Cotton woven girl dress.	
Advance Authorization No No.0710052976 dated 21.08.2007 – under Para 4.7 of HBP(Vol1)/2004-2009.	
R.A. Ref.No.07/24/040/358/AM07	

Decision: Committee considered the case as per Agenda and observed that and based on written recommendations of TC, Mumbai conveyed vide letter NO.18/2896/07/EP.II/84 dt. 13.11.2007 decided to ratify Advance Authorisation issued in this case as under:-

Export Product	Export Qty.	Import Product	Import Qty.allowed per piece.
100% Cotton woven girl dress	22382.00 Nos.	40X40 /77/177 21 W printed corduroy in red colourway yardages made in 57/58” width. 155 GSM.	1.24 sq.mtrs. Total 27754 sq.mtrs.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and

special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.733	M/s. Paras Petrofiles Ltd., Surat.
NC 33/08 dt.21.11.2007	F.NO.1/84/162/1011/AM07/DES-V
Change in description of export product and extension in EOP against Advance Licence Nos.5210014540 dt. 18.8.2004; 5210013739 dt. 22.6.2004; 5210013740 dt. 22.6.2004 and 5210013741 dt. 22.6.2004 – addition in name of supporting manufacturer.	

Decision:- Committee considered the case as per Agenda and observed that PRC has already allowed extension in EO period for six months against the advance licences mentioned above in addition to change in export product with a higher value addition. Firm's request for inclusion of name of M/s.Paras Dyeing & Printing Mills Pvt.Ltd, as supporting manufacturer in addition to M/s.Paras Prints Pvt.Ltd., (supporting manufacturer) against all the 4 advance licences has also been considered and acceded to. Committee after deliberations decided to approve the action taken in the matter.

Case No.734	M/s.Chinar Forge ltd
NC 33/08 dt.22.11.2007	F.NO.1/84/162/243/AM08 -DES-V
Export of Synthetic Printed Tufted Carpets.	
Advance Authorization No No.3010051673 dt.01.05.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Ludhian Ref.No.30/24/040/05/AM08	

Decision:- Committee considered the case as per agenda and decided to call the following documents/information from the firm:-

(a) Revised application in the prescribed format giving the quantity of dyes/chemicals as per their representation ;

- (b) Dry Rubber content in item No. 4 and 6;
- (c) Exact function of Oelic Acid; and
- (d) Specific type of Synthetic Rubber Latex.

The firm may be asked to furnish the above information/documents within 15 days from the date of receipt of letter. The case stands deferred for re-listing on 20.12.2007.

Case No.735	M/s.Bombay Rayon Fashion
NC 33/08 dt.22.11.2007	F.NO.1/84/162/123/AM08 -DES-V
Export of Mens Long Sleeves Shirts.	
Advance Authorization No No.0310426252 dt.11.04.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Mumbai Ref.No.03/94/040/11/AM08	

Decision:- Committee considered the case as per Agenda and took on record the comments of Textile Commissioner furnished vide their letter No.18/2734/07/EP.II/201 dt. 17.10.2007. It was observed that TC, Mumbai has recommended 15 gms. of dyes all put together, for 1 kg. of export product. It is not clear as to which dye is required for which export product. Committee after detailed deliberations decided to call for the specific use of a particular dye for a particular export product mentioned against the subject advance licence together with category of dyes required whether Vat dyes, Sulphur Dyes, Reactive dyes, Catonic dyes, Disperse dyes, etc. It was decided to call the above clarification from firm and deferred the case to be re-listed on 20.12.2007.

Case No.736	M/s.Chinar Forge Ltd.
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NC 33/08 dt.22.11.2007	F.NO.1/84/162/618/AM08 -DES-V
Export of Synthetic Printed Tufted CarpetsMate..	
Advance Authorization No No.3010052707 dt.10.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Ludhian Ref.No.30/24/040/25/AM08	

Decision:- Committee considered the case as per agenda and decided to call the following documents/information from the firm:-

- (e) Revised application in the prescribed format giving the quantity of dyes/chemicals as per their representation;
- (f) Dry Rubber content in item No. 4 and 6;
- (g) Exact function of Oelic Acid; and
- (h) Specific type of Synthetic Rubber Latex.

The firm may be asked to furnish the above information/documents within 15 days from the date of receipt of letter. The case stands deferred for re-listing on 20.12.2007.

Case No.737	M/s.Bombay Rayon Fashions Ltd. Bangalore
NC 33/08 dt.22.11.2007	F.NO.1/84/162/354/AM08 -DES-V
Export of Gents full sleeve Shirts	
Advance Authorization No No.0310431453 dt.01.06.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Bangalore Ref.No.3/94/040/186/AM08	

Decision: Committee considered the case as per Agenda and based on the written recommendations of TC, Mumbai conveyed vide their letter No.18/2816/06/EP.II/20 dt. 6.9.2007 decided to ratify the advance authorization issued in this case as per details given below:-

S.No.	Export item	Inputs item	Qty.recommended per pc. of export product
1.	Gents Full Sleeves Shirts	1) solid dyed 100% cotton canves fabric GSM 320 +/- 10% 2) 100% cotton yarn dyed fabric GSM 175+/-10% 3) SB-070 metal rivet with anti brass finish 4) SB-054 metal snap with and brass finish 5) Interlining fabrics	1) 2.46 sq.mtrs. 2) 2.42 sq.mtrs. 3) 04 pcs. 4) 08 pcs 0.14 sq.mtrs.

The quality of fabric used in the export product should conform with the quality of fabric imported in terms of GSM, fiber composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They are also requested to impose style no. in the export product and check/monitor the same.

Case No.738	M/s.Bombay Rayon Fashions Ltd. Bangalore
NC 33/08 dt.22.11.2007	F.NO.1/84/162/486/AM08 -DES-V
Export of Mens Long sleeve Shirts	
Advance Authorization No No.0310436816 dt.19.07.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Bangalore Ref.No.3/94/040/405/AM08	

Decision:- Committee considered the case as per Agenda and took on record the comments of Textile Commissioner furnished vide their letter No.18/2838/07/EP.II/ dt. 17.10.2007. It was observed that TC, Mumbai has recommended 15 gms. of dyes all put together, for 1 kg. of export product. It is not clear as to which dye is required for which export product. Committee after detailed deliberations decided to call for the specific use of a particular dye for a particular export product mentioned against the subject advance licence together with category of dyes required whether Vat dyes, Sulphur Dyes, Reactive dyes, Catonic dyes, Disperse dyes, etc. It was decided to call the above clarification from firm and deferred the case to be re-listed on 20.12.2007.

Case No.739	M/s. Bombay Rayon Fashions Ltd., Bangalore.
NC 33/08 dt.22.11.2007	F.NO.1/84/162/487/AM08/DES-V
Export of Mens Long Sleeves Shirts.	
Advance Authorization No.0310426252 dt.11.04.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Mumbai Ref.No.03/94/040/11/AM08	

Decision:- Committee considered the case as per Agenda and took on record the comments of Textile Commissioner furnished vide their letter No.18/2837/07/EP.II dt. 17.10.2007. It was observed that TC, Mumbai has recommended 15 gms. of dyes all put together, for 1 kg. of export product. It is not clear as to which dye is required for which export product. Committee after detailed deliberations decided to call for the specific use of a particular dye for a particular export product mentioned against the subject advance licence together with category of dyes required whether Vat dyes, Sulphur Dyes, Reactive dyes, Catonic dyes, Disperse dyes, etc. It was decided to call the above clarification from firm and deferred the case to be re-listed on 20.12.2007.

Case No.740	M/s.Chinar Forge ltd
NC 33/08 dt.22.11.2007	F.NO.1/84/162/619/AM08 -DES-V
Export of Synthetic Printed Tufted Carpets Mate..	
Advance Authorization No No.3010052705 dt.10.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Ludhian Ref.No.30/24/040/25/AM08	

Decision:- Committee considered the case as per agenda and decided to call the following documents/information from the firm:-

- (i) Revised application in the prescribed format giving the quantity of dyes/chemicals as per their representation ;
- (j) Dry Rubber content in item No. 4 and 6;
- (k) Exact function of Oelic Acid; and
- (l) Specific type of Synthetic Rubber Latex.

The firm may be asked to furnish the above information/documents within 15 days from the date of receipt of letter. The case stands deferred for re-listing on 20.12.2007.

Case No.741	The Wool Industry Export Promotion Council, Mumbai and M/s. Aditya Birla Nuvo Ltd., Hooghly.
NC 33/08 dt. 22.11.2007	F.No. 01/84/162/914/AM-08/DES-V
Request for enhancement in the DEPB rates.	

Decision:- Committee considered the case as per Agenda and decided to defer the case for re-listing on 29.11.2007.

Case No.742	M/s.Pemi Exports
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NC 33/08 dt.22.11.2007	F.NO.1/84/50/284/AM05 -DES-V
Export of 100% Polyester Knitted ladies dresses.	
Advance Authorization No No.0410062410 dt.28.09.2004 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Chennai Ref.No.04/24/040/170/AM05	

Decision:- Committee considered the case as per Agenda and observed that firm was required to export 100% polyester knitted men's full sleeve shirts and 100% polyester knitted ladies dress towards fulfillment of export obligation against subject advance authorization. However, they have exported ladies dresses and men's ensembles. According to firm men's ensembles can be termed as coordinate sets consisting of 1 full sleeve shirt and 1 pant. The change in export product has been on account of change of export order by the foreign buyer. Committee observed that DC(SSl) vide their recommendations dt. 4.6.2007 has recommended 2.76 sq.mtrs. of fabric per piece of revised export product ie.. men's ensembles with shorts. Committee after deliberations decided to call the requirement of fabric for men's shirt and pant separately from the firm.

The case stands deferred for re-listing on 20.12.2007.

Outside Agenda

Case No.1

- During discussions it came to notice that many changes are taking place in Textile Industry being a fashion oriented industry. While applying for advance authorizations details are not being furnished by the firm regarding designs and nomenclature of Apparels being manufactured and exported. It is, therefore, necessary that members of Norms Committee should visit various Exhibitions and Fashion Shows being organized by the Council.

AEPC may be advised to send details of these events alongwith necessary passes for the Norms Committee members.

Case No.2

M/s. PARKASH WOOLLEN INDS

F.No.01/84/050/00129/AM08

RLA File :33/24/040/00003/AM08/ ; Lic.No/Date:3310009980 dt. 07.08.2007

Committee considered the case as per Agenda and heard the representative of firm who appeared before the Committee for PH. He explained that they are importing the blankets from China because locally blankets of bigger size and heavy weight are not available. They are regular exporter of blankets to UN organization /various NGOs and there is no local sale of this product except to Red Cross. He informed that they have set up a SEZ unit and the manufacturing activity is being shifted from Panipat. He further stated that embossing is being done on these blankets which is of a very big size (with dies of bigger sizes) manually and thereafter these blankets are pressed in bales of standard size as per the specification of UN organization. He submitted a written representation which was taken on record by the Committee.

Committee after detailed deliberation and in consultation with the representatives of technical authority present in the meeting decided to modify its earlier decision and decided to ratify the advance authorization issued in this case by allowing item of import on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. No repeat authorization shall be issued.
